

THE ESSENTIAL COMMODITIES (SECOND AMENDMENT)
ACT, 1986

No. 73 OF 1986

[24th December, 1986.]

An Act further to amend the Essential Commodities Act, 1955.

BE it enacted by Parliament in the Thirty-seventh Year of the Republic of India as follows:—

Short
title and
com-
mence-
ment.

1. (1) This Act may be called the Essential Commodities (Second Amendment) Act, 1986.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amend-
ment of
section 11.

2. In section 11 of the Essential Commodities Act, 1955 (hereinafter referred to as the principal Act),—

(a) after the words "Indian Penal Code", the words "or any person aggrieved or any recognised consumer association, whether such person is a member of that association or not" shall be inserted;

(b) the following *Explanation* shall be added at the end, namely:—

Explanation.—For the purposes of this section and section 12AA, "recognised consumer association" means a voluntary consumer association registered under the Companies Act, 1956 or any other law for the time being in force.

Amend-
ment of
section
12AA.

3. In sub-section (1) of section 12AA of the principal Act, in clause (e), after the words "Government concerned", the words "or any person aggrieved or any recognised consumer association, whether such person is a member of that association or not," shall be inserted.

¹1-5-1987; vide Notification No. S.O. 438(E), dated 27-4-1987, Gazette of India, Extraordinary, 1987, part II, Section 3(ii).